

THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES,
POWERS AND CONDITIONS OF SERVICE) AMENDMENT
ACT, 1994

No. 51 OF 1994

[26th August, 1994.]

An Act further to amend the Comptroller and Auditor-General's
(Duties, Powers and Conditions of Service) Act, 1971.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of
India as follows:—

Short
title and
commence-
ment.

1. (1) This Act may be called the Comptroller and Auditor-General's
(Duties, Powers and Conditions of Service) Amendment Act, 1994.

(2) Section 2 of this Act shall be deemed to have come into force on
the 27th day of March, 1990 and section 3 thereof shall be deemed to have
come into force on the 16th day of December, 1987.

Amend-
ment of
section
3.

2. In the Comptroller and Auditor-General's (Duties, Powers and Con-
ditions of Service) Act, 1971 (hereinafter referred to as the principal Act), in
section 3, in the proviso,—

56 of 1971.

(i) in clause (b), the word "and" occurring at the end shall be
omitted;

(ii) clause (c) shall be omitted.

Amend-
ment of
section 6.

3. In section 6 of the principal Act, after sub-section (6C), the follow-
ing sub-section shall be inserted, namely:—

“(6D) Notwithstanding anything contained in the foregoing pro-
visions of this section, a person who demitted office [whether in any
manner specified in sub-section (8) or by resignation], as the Com-
ptroller and Auditor-General, at any time before the 16th day of
December, 1987, shall be entitled to the pension specified in sub-
section (6C) on and from that date.”